

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 104 of 2013 &
IA No.173 of 2013

Dated : 8th July, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s. Lanco Kondapalli Power Ltd. ... Appellant(s)
Versus
Andhra Pradesh Electricity Regulatory ... Respondent(s)
Commission & Ors.

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Advocate
Mr. Sakya Singha Chaudhuri,
Mr. Anand Srivastava &
Mr. Pariney Deep Shah

Counsel for the Respondent(s): Ms. Swapna Seshadri for R-2 to R-7

ORDER

The learned counsel for the Respondent Nos. 2 to 7 objects to the maintainability of the Appeal. She wants to file the memo of objection to that effect. She is at liberty to file the said objection on or before 22.07.2013 after serving copy on the other side.

Post the matter on **31.07.2013.** In the meantime, the learned counsel for the Appellant is at liberty to file reply to the said objection after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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